

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB) – 250(ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017**

**NAME OF THE COMPANY:** Shri Ram Lime Products Pvt. Ltd Vs. Gee Ispat  
Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

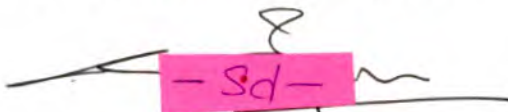
**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

For the Petitioner (s) : Mr. Manu Bansal, Advocate

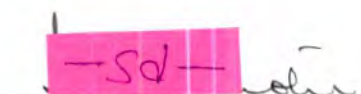
For the Respondent (s) : None

**ORDER**

The compliance under Section 9(3)(c) had been made by the Petitioner on the last date of hearing. Directors of the Respondent company / Corporate Debtor were present in person and confirmed that there was an outstanding liability towards the Petitioner. Since there is no dispute with respect to the debts, to come up for orders.

  
**(S. K. Mohapatra)**

(Lekh Raj Singh)

  
**(Ina Malhotra)**